

PART B.- SELECTION OF JURY

1. The following rules have been made by the High Court under Section 276 of the Code of Criminal Procedure:-

Selection of jurors for trial of a case.

- (1) In order to nominate a jury for the trial of any prisoner or other person to be tried by jury, the sessions Judge shall cause to be put together in one box or bag or cards or pieces of paper containing the names of all the persons summoned to attend, except such of the said persons as shall have been excused by the Sessions Judge from serving on that day. Such cards or pieces of paper shall be, as nearly as may be, of equal size, and each shall bear the name of one person summoned to attend. The Sessions Judge shall then, in open court, draw, or cause to be drawn out of the said box or bag, one after another, as many of the said cards or pieces of paper as may represent the number of Jurors required to try the case, and if any of the Jurors whose names shall be so drawn shall not appear, or if any be objected to, and the objection be allowed, then such further number shall be drawn as may be necessary to complete the number of Jurors required for the case.
- (2) When the Jurors have been finally selected there names shall be enter on the fly-leaf, prescribed for records of Sessions Trial, the 'foreman' being specially designated as such.

2. For the form of oath to be administered to Jurors see Volume IV, Chapter 12, "Oaths' Affirmations and Affidavits ."

Oath for jurors.